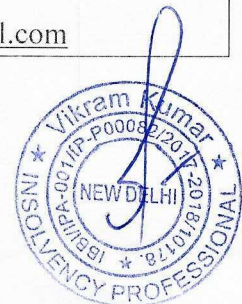



**FORM A**  
**PUBLIC ANNOUNCEMENT**

*(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)*

FOR THE ATTENTION OF THE CREDITORS OF KALKA HOME DEVELOPERS  
PRIVATE LIMITED

<b>RELEVANT PARTICULARS</b>		
1.	Name of corporate debtor	Kalka Home Developers Private Limited
2.	Date of incorporation of corporate debtor	June 13, 2011
3.	Authority under which corporate debtor is incorporated/registered	Registrar of Companies, Delhi
4.	Corporate Identity No / Limited Liability Identification No of corporate debtor	U70100DL2011PTC220842
5.	Address of the registered office and principal office if any of corporate debtor	Rz-174b, Gali No 16 Tuglakabad Extn., New Delhi- 110019.
6.	Insolvency commencement date in respect of corporate debtor	January 23, 2024
7.	Estimated date of closure of insolvency resolution process	November 30, 2026 <i>(The Hon'ble NCLT has directed completion of the fresh process within 150 days from the order dated July 03, 2026. Accordingly, 150 days expires on November 30, 2026)</i>
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Mr. Vikram Kumar (IBBI Registration Number: IBBI/IPA-001/IP-P00082/2017-2018/10178) AFA No. AA1/10178/02/311226/108541 valid till 31.12.2026
9.	Address and e mail of the interim resolution professional, as registered with the Board	D-46, Hauz Khas Enclave, Lower Ground Floor, New Delhi-110016 Email id: <a href="mailto:vikramau@gmail.com">vikramau@gmail.com</a>
10.	Address and e mail to be used for correspondence with the interim resolution professional	Incorp Restructuring Services LLP D-46, Hauz Khas Enclave, Lower Ground Floor, New Delhi-110016 Email id: <a href="mailto:cirp.khdpl@gmail.com">cirp.khdpl@gmail.com</a>



11.	Last date for submission of claims	July 18, 2026
12.	Classes of creditors, if any, under clause b of sub section 6A of section 21, ascertained by the interim resolution professional	Financial Creditors in a Class (Allottees under a Real Estate Project)
13.	Names of Insolvency Professionals identified to act as Authorised Representative of creditors in a class Three names for each class	1. Ashok Kumar Gupta (IBBI/IPA-003/IP-N00010/2016-17/10072) 2. Pankaj Mehta (IBBI/IPA-002/IP-N01332/2025-2026/14578) 3. Pawan Kumar Goyal (IBBI/IPA-001/IP-P00875/2017-2018/11473)
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at	Weblink: <a href="https://www.ibbi.gov.in/home/downloads">https://www.ibbi.gov.in/home/downloads</a> and/or Scan the QR Code to access the profiles of the proposed Authorised Representatives 

Notice is hereby given that the National Company Law Tribunal, New Delhi Bench-II, has ordered the commencement of a corporate insolvency resolution process (“*CIRP*”) of the Kalka Home Developers Private limited (“*Corporate Debtor*”) on January 23, 2024 (the “*Insolvency Commencement Date*”)

Subsequently, the Hon'ble National Company Law Tribunal, New Delhi Bench-II, has, vide Order dated July 03, 2026 passed in Company Petition (IB) No. 496/ND/2023 titled DCB Bank Limited v. Kalka Home Developers Private Limited appointed the undersigned as the Interim Resolution Professional and directed issuance of a fresh Public Announcement inviting claims from all allottees and other creditors in respect of Kalka Home Developers Private Limited.

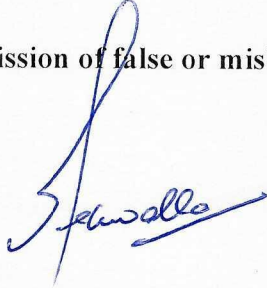
The creditors of Kalka Home Developers Private Limited are hereby called upon to submit their claims with proof on or before July 18, 2026 to the interim resolution professional at the address mentioned against entry No 10.



The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No 12, shall indicate its choice of authorised representative from among the three insolvency professionals listed against entry No 13 to act as authorised representative of the class (Allottees under a Real Estate Project) in Form CA.

**Submission of false or misleading proofs of claim shall attract penalties**



**Mr. Vikram Kumar**

**Interim Resolution Professional of Kalka Home Developers Private Limited**

Registration Number: IBBI/IPA-001/IP-P00082/2017-2018/10178

AA1/10178/02/311226/108541 valid till 31.12.2026

**Process specific email id for correspondence: [cirp.khdpl@gmail.com](mailto:cirp.khdpl@gmail.com)**

Date: July 08, 2026

Place: Delhi-110016